Constitution of a SLAC, DLMC to monitor the compliance of the Bio-Medical Waste (M&H) Rules in Gujarat.

# Government of Gujarat Health and Family Welfare Department Sachivalaya, Gandhinagar G.R. No. PRC/112016/1223/A Dated:01/07/2020

# Preamble:

Bio-Medical Waste (Management and handling) Rules, 2016 and its amendments in 2018 were notified by the Ministry of Environment Forest and Climate change, Government of India for proper management and handling of Bio-Medical waste generated in the country. As per the rules 11, 12 and rules number (5) and (4) of schedule 3 State level Advisory committee and District Level Monitoring committee should be formed.

## **Resolution:**

State Level Advisory committee and District Level Monitoring Committee should be formed as per the Bio-Medical Waste Management Rules, 2016.

SN	Authority	Department	Designation in the committee
1	Principal Secretary (H&FW)	Health and Family Welfare	Chairman
2	Commissioner (Health)	Health and Family Welfare	Co-Chairman
3	Municipal Commissioner - Ahmedabad	Urban Development	Member
4	Director (Environment)	Forest & Environment	Member
5	Mission Director, Swachh Bharat Mission	Urban Development	Member
6	Director Animal Husbandry	Agriculture, Farmers Welfare & Co-operation	Member
7	Member Secretary (G.P.C.B.)	Gujarat Pollution Control Board	Member Secretary
8	State President- Indian Medical Association	Private	Member
9	Manager Care BMW incineration or any other representative from Common Bio Medical Waste Treatment Facilities	Private (CBMWF)	Member
10	Public Health Specialist (UNICEF) or any other representative from NGO	NGO	Member
11	Additional Director(MS)	Health and Family Welfare	Member

#### **Bio-Medical Waste Management Rules, 2016**

#### State Level Advisory Committee for Bio-Medical Waste Management

		Health and Family Welfare	Member
13	State Quality Assurance Medical Officer	Health and Family Welfare	Member

**Note:** Nomination of NGOs/Private members in the committee have to take prior approval from Health and Family Welfare department.

## Terms of Reference: Implementation of Bio-Medical Waste Management Rules as follows

- 1. Bio-Medical Waste Management Rules-2016 dated: 28<sup>th</sup> March 2016
- 2. Bio-Medical Waste Management (Amendment) Rules-2018 dated:16th March 2018
- 3. Bio-Medical Waste Management (Amendment) Rules-2019 dated: 19th February 2019

**Meetings:-** The State level Advisory Committee for Bio-Medical Waste Management shall meet at least once in six months and review all matters related to implementation of BMW Management Rules.

## Duties of the State level Advisory Committee for Bio-Medical Waste Management:

- 1. To ensure implementation of the rules in all health care facilities or occupiers.
- 2. Allocation of adequate funds to Government health care facilities for Bio-Medical Waste Management.
- 3. Procurement & allocation of treatment equipments & make provision for consumables for Bio-Medical Waste Management in Government Healthcare facilities.
- 4. Monitoring of District level Advisory Committee for Bio-Medical Waste Management.
- 5. Advice Gujarat Pollution Control Board on implementation of BMW Management Rules.
- 6. Implementation of recommendations of the Advisory Committee in all the healthcare facilities.

SN	Authority	Department	Designation in the committee
1	Collector & District Magistrate	Revenue	Chairman
2	District Development Officer	Panchayat	Co-Chairman
3	Deputy Director (Animal Husbandry)	Agriculture , Farmers Welfare & co-operation	Member
4	Regional Officer (GPCB)	Forest & Environment	Member Secretary
5	District Municipal Officer (District Headquarter Corporation / Municipality)	Urban Development	Member
6	District President (IMA)	Private	Member
7	Manager (representative from Common Bio Medical Waste Treatment Facilities)	Private (CBMWF)	Member

#### District Level Monitoring Committee for Bio-Medical Waste Management

8	Public Health Specialist (UNICEF )or any other representative from NGO	NGO	Member
9	Executive Engineer PIU (Health)	Health and Family Welfare	Member
10	Chief District Health Officer	Health and Family Welfare	Member
11	Chief District Medical Officer	Health and Family Welfare	Member
12	District Quality Assurance Medical Officer	Health and Family Welfare	Member

**Note:** Nomination of NGOs/Private members in the committee have to take prior approval from Health and Family Welfare department.

# Terms of Reference: Implementation of Bio-Medical Waste Management Rules as follows

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- 3. Bio-Medical Waste Management (Amendment) Rules-2019 dated: 19th February 2019

**Meetings:-** The District Level Monitoring Committee for Bio-Medical Waste Management shall meet at least once in three months and review all matters related to implementation of BMW Management Rules.

# Duties of the District Level Monitoring Committee for Bio-Medical Waste Management:

- 1. To ensure implementation of the rules in all health care facilities or occupiers.
- Allocation of adequate funds to Government health care facilities for Bio-Medical Waste Management as per sanction from Regular Budget / NHM Fund.
- Procurement & allocation of treatment equipments & make provision for consumables for Bio-Medical Waste Management in Government Healthcare facilities.
- 4. Implementation of recommendations of the Advisory Committee in all the healthcare facilities.

This issue with the approval of the State Government on this Department's file of even number dated  $\frac{1}{7}$ /2020.

By order and in the name of the Governor of Gujarat.

Under Secretary to the Govt. of Gujarat

To,

All Committee Members as above to formulate the committees and implement Bio Medical Waste Management Rules.

CC:-

✓ Principal Secretary (PH & FW) & Commissioner of Health, Gandhinagar

Mission Director(NHM), NHM Bhawan, Gandhinagar

Additional Director (Health, FW, MS, ME), Gandhinagar
Regional Deputy Director, All....

Unit Head, BMW Section, GPCB, Paryavaran Bhawan, Gandhinagar